

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.99/2001.

Tuesday, this the 27th day of March, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

T.N.Narayanan Namboothiri,
Post Graduate Teacher,
Chemistry,
Kendriya Vidyalaya,
Pattom, Trivandrum.

Applicant

(By Advocate Shri M.R.Rajendran Nair)

Vs.

1. Union of India, represented by
the Secretary to Government
of India, Ministry of
Human Resources and Development,
New Delhi.

2. Commissioner,
Kendriya Vidyalaya Sangathan,
New Delhi.

3. Deputy Commissioner (Finance),
Kendriya Vidyalaya Sangathan,
New Delhi.

4. Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office,
Chennai.

5. K.P.Raveendran,
Post Graduate Teacher,
Chemistry,
Kendriya Vidyalaya,
Missamari, Assam.

Respondents

(By Advocate Shri T.C.Krishna, ACGSC(R-1)

(By Advocate Shri Thottathil B.Radhakrishnan(R-2-4)

The application having been heard on 27.3.2001, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

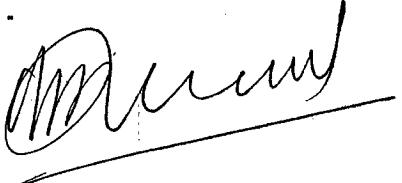
The applicant has filed this application challenging the A-1 to the extent of his transfer from the post of Post Graduate Teacher, (Chemistry), Kendriya Vidyalaya, Pattom to Kendriya Vidyalaya, Missamari (Assam) and A-6 order of rejection of his representation.

2. When the application came up for hearing the learned counsel of the respondents states that the application may be disposed of directing the respondents that the applicant shall not be relieved before 31.3.2001 and that if the applicant makes a representation with regard to his posting in the next academic year, the same should be considered in accordance with the transfer norms. Learned counsel of the applicant also agreed to this.

3. In the result, the application is disposed of directing the respondents that the applicant shall not be relieved before 31.3.2001 and that while making the transfer and posting in the next academic year, the representation submitted by the applicant shall be considered taking into account the facts stated therein in the light of the transfer guidelines. No costs.

Dated the 27th March, 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

List of Annexures referred to in the order.

A-1 True copy of the Order No.8-1(D)/2000-KVS(Estt)III dated 8.11.2000 issued for the 3rd respondent.

A-6: True copy of Memo No.F-19-495(3)/2000/KVS/L&C dated 29.12.2000 issued by the 2nd respondent.